

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II,  
SECTION 3, SUB-SECTION(i)]  
GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)  
(CENTRAL BOARD OF INDIRECT TAXES AND CUSTOMS)

Notification No.79/2020-Customs (N.T.)

New Delhi, the 19<sup>th</sup> of August , 2020

G.S.R... (E). - In exercise of the powers conferred by proviso to sub-section (1) of section 47 and section 156 of the Customs Act, 1962 (52 of 1962), the Central Government hereby makes the following rules further to amend the Deferred Payment of Import Duty Rules, 2016, namely :

1. **Short title and commencement :-**

- (1) These rules may be called the Deferred Payment of Import Duty (Amendment) Rules, 2020.
- (2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Deferred Payment of Import Duty Rules,2016, Rule 4 shall be omitted.

3. Rules 5 to 8 shall be re-numbered as Rules 4 to 7, respectively.

[F. No 450/81/2016- Cus IV]



(Ananth Rathakrishnan)  
Deputy Secretary (Customs)

Note: The principal Notification No.134/2016-Customs(N.T.) dated the 2<sup>nd</sup> of November, 2016 was published in the Gazette of India, Extraordinary, Part II, Section 3, sub-section (i), *vide* number G.S.R. 1037(E), dated the 2<sup>nd</sup> November 2016, and was last amended by Notification No.28/2017-Customs(N.T.) dated the 31<sup>st</sup> of March, 2017, *vide* number G.S.R. 321(E) dated the 31<sup>st</sup> March 2017.